

**COURT-I****IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)****IA NOS. 747 & 745 OF 2017 IN  
DFR NO. 1970 OF 2017****Dated: 9<sup>th</sup> October, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of:**

**State Load Despatch Centre, Karnataka** ... **Appellant(s)**  
**Vs.**  
**Central Electricity Regulatory Commission & Ors.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Tarun Gulia for R-2

**ORDER****IA NO. 747 OF 2017  
(*Appln. for condonation of delay re-filing*)**

There is 66 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

**IA NO. 745 OF 2017**  
*(Appln. for condonation of delay filing)*

Issue notice to the Respondents returnable on 15.11.2017. Mr. Tarun Gulia takes notice on behalf of Respondent No.2. Dasti, in addition, is permitted.

List the matter on **15.11.2017.**

**(I. J. Kapoor)**  
**Technical Member**

*ts/tpd*

**(Justice Ranjana P. Desai)**  
**Chairperson**